

in course of payment during the year ending the 31st day of March, 1975 in respect of 'Social Security and Welfare (Revenue Department)'."

DEMAND NO 141—RELIEF ON ACCOUNT OF NATURAL CALAMITIES (REVENUE DEPARTMENT)

"That a sum not exceeding Rs. 87,00,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1975 in respect of 'Relief on account of Natural Calamities (Revenue Department)'"

DEMAND NO. 142—DANGS DISTRICT

"That a sum not exceeding Rs. 1,37,00,000 on Revenue Account and not exceeding Rs 4,49,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Dangs District'."

DEMAND NO. 143—AGRICULTURE (REVENUE DEPARTMENT)

"That a sum not exceeding Rs. 1,02,000 on Revenue Account and not exceeding Rs. 1,00,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Agriculture (Revenue Department)'."

DEMAND NO. 144—COMPENSATIONS AND ASSIGNMENTS (REVENUE DEPARTMENT)

"That a sum not exceeding Rs. 52,90,000 on Revenue Account and

not exceeding Rs. 13,33,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Compensation and Assignments (Revenue Department)'."

DEMAND NO. 146.—LOANS AND ADVANCES TO GOVERNMENT SERVANTS IN REVENUE DEPARTMENT

"That a sum not exceeding Rs. 15,33,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending in the 31st day of March, 1975 in respect of 'Loans and Advances to Government servants in Revenue Department'."

15.45 hrs.

GUJARAT APPROPRIATION (NO. 2) BILL, 1974*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1974-75.

MR DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1974-75."

The motion was adopted

SHRI K R. GANESH I introduce†
the Bill.

15.47 hrs.

I beg to move†

**MOTION OF NO-CONFIDENCE IN
THE COUNCIL OF MINISTERS**

"That the Bill to authorise pay-
ment and appropriation of certain
sums from and out of the Consoli-
dated Fund of the State of Guja-
rat for the services of the financial
year 1974-75 be taken into consi-
deration "

MR DEPUTY-SPEAKER We take
up the motion 'That this House ex-
presses its want of confidence in the
Council of Ministers "

SHRI JYOTIRMOY BOSU (Diamond
Harbour) Sir I move

MR DEPUTY-SPEAKER The
question is

"That this House expresses its
want of confidence in the Council
of Ministers '

"That the Bill to authorise pay-
ment and appropriation of certain
sums from and out of the Consoli-
dated Fund of the State of Gujarat
for the services of the financial
year 1974-75 be taken into consi-
deration "

Sir, this House expresses its lack of
confidence in the Council of Ministers
because of the utter vindictiveness
shown to the railway employees in
victimising them on a mass scale and
also for promulgating the Wage Freeze
Ordinance without notice at all for
its failure to check the unprecedented
price rise which has attained a new re-
cord in one month, at the same time
wanting price rise to different con-
sumer items of daily needs for anti-
democratic acts and repression and
in human police behaviour seen in
various parts of the country the pre-
valence of corruption at the top and
other levels of the governmental
machinery etc

The motion was adopted.

MR DEPUTY-SPEAKER We will
now take up clause by clause consi-
deration

The question is

"That Clauses 2 and 3, the Sched-
ule, Clause 1, the Enacting Form-
ula and the Title stand part of
the Bill"

PROF MADHU DANDAVATE
(Rajapur) What is the time allotted
for this discussion?

The motion was adopted

*Causes 2 and 3, the Schedule, Clause
1, the Enacting Formula and the
Title were added to the Bill.*

MR DEPUTY-SPEAKER The
BAC would be meeting shortly when
they will allot the time

SHRI K R GANESH I beg to
move

"That the Bill be passed"

SHRI JYOTIRMOY BOSU The
Government led by Shrimati Indira
Gandhi is not only thoroughly in-
capable and utterly dishonest but also
anti-democratic and vindictive The
inflation has increased as a result of
their wrong policies and they are now
trying to administer quinine to cure
cancer They have announced the

MR. DEPUTY-SPEAKER The
question is.

"That the Bill be passed"

The motion was adopted.